

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 11298- JK (LD) of 2025

DATED: - 08 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 08.09.2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 11298- JK (LD) of 2025 dated 08.09.2025.

S No.	Title of the Case	OIC
1	OA No. 579/2025 titled Vijay Singh Choudhary VS UT of J&K & others.	Sh. Kuljeet Singh, Dy.SP UAPA Cell PHQ.
2	Case FIR No. 41/2025 titled UT of J&K V/S Sachin Koul and Anr.	Sh. Mohd Rafee Rather DySP Headquarter Kupwara.
3	Case FIR No.44/2013, P/s Charar-i-Sharief, U/s 307/354/447/323 RPC, titled UT of J&K V/s Abdul Rehman Wani and Ors.	Mr. Owais Ahmad Wani, JKPS, Chararisharief.
4	Case FIR No. 08/2025 u/s 8/21 NDPS Act and 316(5) BNS P/S karnah in case titled UT of J&K V/S Mohd Shafi Tantray.	Sh Mohd Rafi Rather, DySP, Headquarters, P/S Kralpora.
5	Case titled UT of J&K V/S Uzair Ahmad Bhat, P/S Chadoora, FIR No.33/2025 U/s 4/18,8 POCSO Act, 62/64 BNS	Sh. Owais Ahmad Wani, JKPS, SDPO Charar-e-Sharief.
6	Case FIR No.11/2016,P/s Beerwah U/s 147/341/323 RPC titled State of J&K V/s Zaffer Ahmad Khan and Ors.	Mr. Mohd Ashrif JKPS, SDPO Magam.
7	Case FIR No. 70/2022 u/s 457, 380, 411, 120B IPC and 7/25 Arms Act and 8/20, 21, 29 NDPS Act of P/S Kupwara.	Sh. Mohd Rafee Rather DySP Headquarter Kupwara.

Neysgal Jm